

DIVISION BENCH
COURT - I

O-236

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/251(KB)2023
COMP.APPL/108(KB)2023,
IA(COMPANIES.ACT)/168(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND MAY 2024

IN THE MATTER OF	RAJ KUMAR BAJAJ VS AMIT TEXTILES PVT LTD
UNDER SECTION	SEC. 59 SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Mr. Rahul Parasrampur, Adv. : For Petitioners

Ms. Pritha Basu, Adv. : For Respondent No. 1-5

Mr. Saptarshi Kar, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. It is seen that on 29th of February, 2024 Ld. Counsel Mr. Rahul Parasrampur sought three weeks' time to file rejoinder. The same has not been filed.
3. At request of Ld. Counsel appearing for the petitioner, two weeks final opportunity is allowed for filing rejoinder, failing which the right to file rejoinder shall stand closed.
4. Post this matter for hearing on **11/7/2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)